

RAJYA SABHA

LIST OF BUSINESS

Friday, March 21, 2025

11 A.M.

1. #QUESTIONS

QUESTIONS entered in separate lists to be asked and answers given.

2. (FROM 2.00 P.M. TO 4.30 P.M.)

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

Bills for introduction

1. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill to provide for the establishment of a National Committee for Protection of Media Persons for the effective prevention of violence in cases related to arbitrary censorship, intimidation, assault, or risk to free speech of media and for matters connected therewith or incidental thereto. *The National Committee for Protection of Media Persons Bill, 2024*

ALSO to introduce the Bill.

2. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill to amend the Surrogacy (Regulation) Act, 2021 and the Assisted Reproductive Technology (Regulation) Act, 2021. *The Surrogacy Laws (Amendment) Bill, 2024*

ALSO to introduce the Bill.

3. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. *The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024*

ALSO to introduce the Bill.

4. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023 and the Bharatiya Nagarik Suraksha Sanhita, 2023. *The Criminal Laws (Amendment) Bill, 2024*

ALSO to introduce the Bill.

At 12.00 Noon.

5. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to amend the Public Examinations (Prevention of Unfair Means) Act, 2024. *The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024*
- ALSO to introduce the Bill.
6. SHRI RAGHAV CHADHA to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment) Bill, 2024*
- ALSO to introduce the Bill.
7. SHRI SANJAY SINGH to move for leave to introduce a Bill to provide for free treatment to all the citizens of the country afflicted with cancer by providing necessary facilities and financial assistance to them and for matters connected therewith or incidental thereto. *The Right to Free Cancer Treatment Bill, 2024*
- ALSO to introduce the Bill.
8. DR. BHIM SINGH to move for leave to introduce a Bill to establish an Urban Areas (Development and Regulation) Committee to ensure regulation and development of urban areas in the country and for all matters connected therewith or incidental thereto. *The Urban Areas (Development and Regulation) Bill, 2024*
- ALSO to introduce the Bill.
9. SHRI K.R. SURESH REDDY to move for leave to introduce a Bill to establish mandatory procedures for evaluating the impact of enacted legislation within each Ministry of the Central Government, creating Legislative Impact Assessment Units to ensure comprehensive assessments, administrative planning, stakeholder engagement, and centralised oversight through a Legislative Impact Assessment Committee and for matters connected therewith or incidental thereto. *The Legislative Impact Assessment Bill, 2024*
- ALSO to introduce the Bill.
10. SHRI SAMIRUL ISLAM to move for leave to introduce a Bill to provide for the constitution of a Cybercrime Protection Authority of India to act as the nodal regulatory authority and take action on all matters related to cybercrime in the country, the framework for its administration and for matters connected therewith or incidental thereto. *The Cybercrime (Prevention and Protection) Bill, 2024*
- ALSO to introduce the Bill.
11. SHRIMATI JEBI MATHER HISHAM to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950. *The Representation of the People (Amendment) Bill, 2024*
- ALSO to introduce the Bill.

12. SHRIMATI JEBI MATHER HISHAM to move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. *The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024*
- ALSO to introduce the Bill.
13. SHRI HARIS BEERAN to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023. *The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024*
- Also to introduce the Bill.
14. SHRI HARIS BEERAN to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2024 (amendment of articles 243D and 243T)*
- ALSO to introduce the Bill.
15. SHRI HARIS BEERAN to move for leave to introduce a Bill further to amend the Census Act, 1948. *The Census (Amendment) Bill, 2025*
- ALSO to introduce the Bill.
16. SHRI PRAKASH CHIK BARAIK to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023. *The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024*
- Also to introduce the Bill.
17. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill to define, extend, and protect the rights of individuals availing air carrier services and to prevent their exploitation in terms of air fares, basic amenities, and unjust profits for air service providers and ensure due compensation in case of undue delays, loss or damage of luggage etc. so as to make air travel more affordable, convenient and transparent and for matters connected therewith or incidental thereto. *The Airline Passengers' Rights Bill, 2024*
- ALSO to introduce the Bill.
18. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill to promote wellbeing of full-time temporary, and contractual employees in their workplace by limiting working hours, fixing leaves, addressing mental health concerns, and ensuring appropriate compensation and for matters connected therewith and incidental thereto. *The Employees' Wellbeing Bill, 2025*
- ALSO to introduce the Bill.

19. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill to provide for regulation of animal breeders and owners and to prohibit the inbreeding and cross-breeding of non-indigenous domestic and pet animals in the country and for matters connected therewith or incidental thereto. *The Regulation of Animal Breeding Bill, 2025*
- ALSO to introduce the Bill.
20. SHRI IRANNA KADADI to move for leave to introduce a Bill to provide for the constitution of a National Commission for Welfare of Sugarcane Farmers and Workers and for matters connected therewith and incidental thereto. *The National Commission for Welfare of Sugarcane Farmers and Workers Bill, 2024*
- ALSO to introduce the Bill.
21. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the National Food Security Act, 2013. *The National Food Security (Amendment) Bill, 2024*
- ALSO to introduce the Bill.
22. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. *The Child and Adolescent Labour (Prohibition and Regulation) Amendment Bill, 2024*
- ALSO to introduce the Bill.
23. SHRI SAKET GOKHALE to move for leave to introduce a Bill further to amend the Right to Information Act, 2005. *The Right to Information (Amendment) Bill, 2025*
- ALSO to introduce the Bill.
24. SHRI SANJEEV ARORA to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment) Bill, 2025 (insertion of new section 62A and amendment of section 64)*
- ALSO to introduce the Bill.
25. SHRI SANJEEV ARORA to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023. *The Bharatiya Nyaya Samhita (Amendment) Bill, 2025*
- ALSO to introduce the Bill.

26. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2025 (amendment of articles 124 and 217)*
- ALSO to introduce the Bill.
27. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Insolvency and Bankruptcy Code, 2016. *The Insolvency and Bankruptcy Code (Amendment) Bill, 2025*
- ALSO to introduce the Bill.
28. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Information Technology Act, 2000. *The Information Technology (Amendment) Bill, 2025*
- ALSO to introduce the Bill.
29. SHRI MASTHAN RAO YADAV BEEDHA to move for leave to introduce a Bill to provide for the constitution of a National Commission for the Welfare and Support of Fishermen and for the promotion and development of the Fisheries industry, ensuring the welfare of fishermen and the fish cultivators, workers etc. engaged in the industry and encouraging exports associated with it, and for matters connected therewith or incidental thereto. *The National Commission for Fishermen (Welfare and Support) Bill, 2025*
- ALSO to introduce the Bill.
30. SHRI SANT BALBIR SINGH to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment) Bill, 2025 (amendment of section 2 and insertion of new Chapter VIIB)*
- ALSO to introduce the Bill.
31. SHRIMATI SUDHA MURTY to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960. *The Prevention of Cruelty to Animals (Amendment) Bill, 2025*
- ALSO to introduce the Bill.
32. SHRI JOSE K. MANI to move for leave to introduce a Bill to amend the Disaster Management Act, 2005. *The Disaster Management (Amendment) Bill, 2025*
- ALSO to introduce the Bill.
33. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill to provide for the right to health care services for all citizens and for matters connected therewith or incidental thereto. *The Right to Health Care Services Bill, 2025*
- ALSO to introduce the Bill.

Bills for consideration and passing

34. Further consideration of the following motion moved by Dr. Fauzia Khan on the 7th February, 2025:-
- The Protection of Children from Sexual Offences (Amendment) Bill, 2024*
- “That the Bill further to amend the Protection of Children from Sexual Offences Act, 2012, be taken into consideration.”
- DR. FAUZIA KHAN to move that the Bill be passed.
35. DR. SASMIT PATRA to move that the Bill further to amend the Constitution of India, be taken into consideration.
- The Constitution (Amendment) Bill, 2024 (substitution of article 263 and amendment of the Seventh and Eighth Schedules)*
- ALSO to move that the Bill be passed.
36. DR. ANIL SUKHDEORAO BONDE to move that the Bill to prohibit interfaith marriages by unlawful conversion and for matters connected therewith or incidental thereto, be taken into consideration.
- The Interfaith Marriages by Unlawful Conversion (Prohibition) Bill, 2023*
- ALSO to move that the Bill be passed.
37. SHRI A. A. RAHIM to move that the Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, be taken into consideration.
- The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2023*
- ALSO to move that the Bill be passed.
38. SHRI TIRUCHI SIVA to move that the Bill to provide that all regional languages shall be used for all official purposes of the Union and for matters connected therewith or incidental thereto, be taken into consideration.
- The Official Languages Bill, 2022*
- ALSO to move that the Bill be passed.

39. SHRI A.D. SINGH to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

*The Constitution
(Amendment)
Bill, 2024
(amendment of
articles 124, 148,
319 and 324 and
insertion of new
articles 220A and
309A)*

NEW DELHI;
March 18, 2025

P. C. MODY,
Secretary-General.